

**The Deputy Minister in the Department of Social Security (Shrimati Chandraskhar):** (a) Not known. No survey has been made.

(b) Yes, Sir.

(c) Some of the important schemes are colonisation and construction of houses, distribution of land and agricultural implements and supply of milch cows, she-buffaloes, sheep and goats; opening of balwadis and sanskar Kendras; starting of training centres and village industries and grants to voluntary organisations engaged in welfare-work among the nomadic communities.

**Raipur-Jagdapur National Highway**

571. { **Shri Bade:**  
**Shri Yashpal Singh:**

Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the National Highway going from Raipur to Jagdalpur and Orissa was to be completed in 1962;

(b) whether it is also a fact that the work of constructing the said highway is still in progress; and

(c) if so, the cause of delay?

**The Minister of Transport (Shri Raj Bahadur):** (a) No. The road exists and is carrying traffic. Some works of improvement of the road surface and construction of bridges are in hand.

(b) The works are still in progress. Widening of the formation and black-topping of 171 miles have already been completed and the work on the remaining 26 miles is in progress. Works relating to the construction of bridges over Narangi, Nandanwara, Bellari and Bhumka Nailas have already been sanctioned. The construction of these bridges will be undertaken shortly and they are likely to be completed in

three years from the date of commencement of construction.

(c) Does not arise.

**Stamp Duty**

572. **Shri Hem Raj:** Will the Minister of Law be pleased to state which of the State Governments have ultimately agreed to do away with the Stamp Duty on the enrolment of Advocates under the Advocates Act?

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** The present position is that the Government of Assam has, by legislation, abolished the stamp duty on entry as an advocate. The Governments of West Bengal and Orissa have taken the view that no stamp duty is payable from 1st December, 1961, the date on which Chapter III of the Advocates Act, 1961 came into force. The Governments of Maharashtra and Gujarat have decided not to levy any such duty. The Government of Mysore has reduced the duty to Rs. 250. The Governments of Andhra Pradesh, Madras and Bihar have agreed to undertake legislation to reduce the duty.

**Soil Conservation**

573. **Shri Hem Raj:** Will the Minister of Food and Agriculture be pleased to state:

(a) the various categories of schemes for soil conservation undertaken during 1963-64 in the Sutlej Beas Catchment areas with the names of the schemes and the States in which they have been undertaken; and

(b) the amount allocated during 1963-64 for the purpose and the amount utilised during the same period in different States?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah nawaz Khan):** (a) and (b). A statement showing the required information is laid on the Table of the House. [Placed in Library. See No. LT-3127/64].